



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 362/2021

\$~11

SAGAR GUPTA AND OTHERSPlaintiffs Through: Mr. Jawahar Narang, Adv. (Email: jawaharnarang@yahoo.co.in)

versus

SAVITA MITTAL AND OTHERSDefendants Through: Adv. For D-1,2&4 (joined through VC)

CORAM: JOINT REGISTRAR (JUDICIAL) MS. PRIYA MAHENDRA, (DHJS) O R D E R

<u>0 K D E K</u> 12.03.2025

CS(OS) 362/2021

%

1. Written Statement alongwith Affidavit of Admission/Denial of the documents and documents filed by defendant no.1,2&4 were allowed to be taken on record vide order dated 21.12.2024.

2. As per office note, separate revised Affidavits of Admission/Denial of the documents filed by defendant no.1,2&4 have been placed by the registry. The same are taken on record.

3. It is stated by learned counsel for the plaintiff that he has not received copy of said Affidavits of Admission/Denial of the documents filed by defendant on.1,2&4.

4. On perusal of service report filed alongwith Affidavits of Admission/Denial of the documents filed by defendant no.1,2&4, it is found that it is not sent to counsel for the plaintiff who is presently appearing for the plaintiff. So, learned counsel for the defendant no.1,2&4 is directed to supply the same to learned counsel for the plaintiff within two days through email.

This is a digitally signed order.



5. At this stage, it will by learned counsel for the plaintiff that previous counsel has already filed Replication to the Written Statement of defendant no.1,2&4 in the year 2023 alongwith Affidavit of Admission/Denial of the documents. He is directed to take requisite steps to bring Replication alongwith Affidavit of Admission/Denial on record as per law. Learned counsel for the plaintiff also submits that the Affidavit of Admission/Denial of the documents filed alongwith the said Replication was not in the prescribed format. He is directed to proceed as per law in this regard.

6. At request, copy of Replication be supplied to learned counsel for defendant no.1,2&4 alongwith Affidavit of Admission/Denial of the documents within two days through email by the plaintiff.

7. Thereafter, the plaintiff is directed to share draft of Joint Schedule of the documents as compatible with revised Affidavit of Admission/Denial of the documents filed by the parties with learned counsel for the defendants within two weeks. Thereafter, learned counsel for the defendants either provide her inputs to draft Joint Schedule of the documents or to provide the signed copy of Joint Schedule of the documents to learned counsel for the plaintiff within one week. Thereafter, the plaintiff is directed to file soft copy as well as physical copy of Joint Schedule of the documents within two weeks.

8. The parties are also directed to file hard copy of the documents of which e-copy already filed on record, if not filed earlier, at least two weeks before the next date of hearing.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 17/07/2025 at 12:41:14



for completion of



Re-notify

er

pleadings/marking of exhibits to the documents on 11.07.2025.

PRIYA MAHENDRA (DHJS) JOINT REGISTRAR (JUDICIAL) MARCH 12, 2025/ab

Click here to check corrigendum, if any